

CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL,
SCO 147-148, SECTOR 17-C, CHANDIGARH-160017

SINGLE MEMBER BENCH

Court-II

Appeal No.E/60578 and E/60645/2018-EX

(Arising out of Order-in-Appeal No.407-408/CE/CGST/Appeal/Gurgram/SG/2017-18 dt.28.3.2018 passed by the CGST(Appeals), Gurugram)

Date of hearing/Decision:24.08.2018

M/s. Dee Development Engineers Ltd.

Appellant

Vs.

Commissioner of CGST, Faridabad

Respondent

Present for the Appellant: None

Present for the Respondent: Shri H.Singh, AR

Coram: Hon'ble Mr.Devender Singh, Member (Technical)

FINAL ORDER NO.62633-62634/2018

PER: DEVENDER SINGH

Despite notice, there is none present for the appellant nor is there any request for adjournment on record. From the record, it is seen that the appellant did not cause appearance on previous date of hearing also on 20.7.2018. It appears that the appellant are not interested in prosecuting their appeals. Hence, the appeals are dismissed for non-prosecution with the liberty to the appellant to apply for restoration of the appeals showing sufficient reasons within 30 days of receipt of this order.

(order dictated and pronounced in the court)

**(DEVENDER SINGH)
MEMBER (TECHNICAL)**

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